

Company: Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

DELHI DEVELOPMENT AUTHORITY RULES, 1958

CONTENTS

- 1. Short title and commencement
- 2. Definition
- 3 . Qualification for being chosen as members of the Delhi Development Authority or the Advisory Council-Section 56(2)(b)
- 4. <u>Salaries</u>, <u>Allowances etc. of whole time paid members (Section 56(2)(c))</u>

DELHI DEVELOPMENT AUTHORITY RULES, 1958

In exercise of the powers conferred by subsection (i) of section 56 of the Delhi Development Act, 1957 (61 of 1957) read with clauses, (b), (c) and (i) of sub-section (2) of that section, the Central Government hereby makes the following rules, namely

1. Short title and commencement :-

These rules may be called the Delhi Development Authority Rules, 1958.

2. They shall come into force at once.

2. Definition :-

In these rules, Authority" means the Delhi Development Authority, "Advisory Council" means the Advisory Council of the Delhi Development Authority.

3. Qualification for being chosen as members of the Delhi Development Authority or the Advisory Council-Section 56(2)(b):-

- (1) a person shall be disqualified for being chosen as, or for being, member of the Authority or the Advisory Council:
- (a) if he is of unsound mind and stands so declared by a competent court;
- (b) if he is an undischarged insolvant;
- (c) if he is not a citizen of India, or has voluntarily acquired the citizenship of a foreign State, or is under any acknowledgement of

allegiance or adherence to a foreign State:

- (d) if he is a licensed architect, draftsman, engineer, plumber, surveyor or town planner or is a partner or employee of a firm of which any such licensed persons is also a partner;
- (e) if he is interested, directly or indirectly, in any business of development of land in Delhi;
- (f) if he is interested in any subsisting contract made with, or any work being done for, the Authority except as a share-holder (other than a director) in an incorporated company or as a member of a co-operative society;
- (g) if he is retained or employed in any professional capacity either personally or in the name of a firm of which he is a partner or with which he is engaged in professional capacity, in connection with any cause or proceeding in which the Authority is interested or concerned;
- (h) if he having held any office under the Government, has been dismissed for Corruption or disloyalty to the State unless a period of four years has elapsed since his dismissal or the disqualification has been removed by the Central Government
- (i) if he fails to pay any arrear of any kind due by him, otherwise than as an agent, receiver, trustee or an executor, to the Authority within three months after a notice in this behalf has been served upon him.
- (2) Notwithstanding anything contained in sub-rule (1), a person shall not be deemed to have any 1 [interest in a business or a contract or work such as is referred to in clause (e) or clause (f) of that sub-rule] by reason only of his having a share or interest in-
- (i) any lease, sale, exchange or purchase of immovable property or any agreement for the same; or
- (ii) any agreement for the loan of money or any security for the payment of money only; or
- (iii) any newspaper in which any advertisement relating to the affairs of the Authority is inserted; or
- (iv) the sale to the Authority or to any officer or other employee of the Authority on behalf of the Authority, of any article in which he regularly trades or the purchases from the Authority, or from any

officer or other employee on behalf of the Authority, of any article of a value in either case not exceeding five thousand rupees in the aggregate in any year during the period of the contract or work: or

- (v) the letting out on hire to the Authority or the hiring from the Authority of any article of value not exceeding two thousand rupees in the aggregate in any year during the period of the contract or work.
- 1. Subs. vide Govt. of India Ministru of Healtj notification No.F.12-19/57L.S.G., dated the 18th July, 1958.

4. Salaries, Allowances etc. of whole time paid members (Section 56(2)(c)):-

The salaries, allowance and conditions of service of the whole-time paid members of the Authority shall be such as may be determined by the Central Government at the time of their appointment.

Provided that as respects any matter which is not specifically so determined by the Central Government, the rules applicable to the other staff of the Authority shall also apply to the whole time member of the Authority.